

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 102  
CAA(CAA)- 114/ND/2022**

**IN THE MATTER OF:**

**M/s. Delight Resorts Pvt. Ltd. and  
M/s. Nucleus Steel Pvt. Ltd.**

**...APPLICANT**

**Section**

**U/s 230-232**

**Order delivered on 02.12.2022  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N PRASAD, HON'BLE MEMBER (JUDICIAL)  
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Applicant**

**:Ms. Ranjana Roy Gawai, Ms.  
Vasudha and Ms. Aayushi Singh,  
Advs.**

**For the RD**

**:**

**For the OL**

**:**

**For the Income Tax Department**

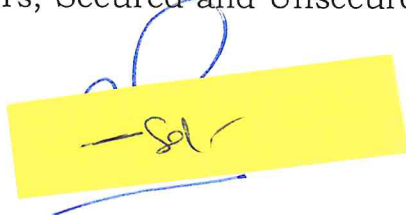
**:**

**ORDER**

This is an application for directions under Section 232 read with Section 230 of the Companies Act, 2013 read with the Companies (Compromises, Arrangements, and Amalgamations) Rules, 2016 with respect to dispensation of the meetings of shareholders and creditors of the Applicant Companies No. 1 to 14 and to consider and approve the present Scheme of Amalgamation.

We have heard the submissions made by counsel for the Applicant Companies. Counsel for the Applicant Companies has submitted that they have filed the Resolution of the Board as well as the consent affidavits of all the Shareholders, Secured and Unsecured Creditors of all the 14 Companies along

(Anjula)





with the Application. She has also submitted that other statutory requirement in this respect have already been complied. The order in this matter is **reserved.**

  
-Sd -

**(Rahul Bhatnagar)**  
Member (T)

  
-Sd -

**(P.S.N Prasad)**  
Member (J)